

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 18 of 2016 &
IA No. 37 of 2016**

Dated :28th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member**

In the matter of :

**Ms. Swati Power Ltd. ...Appellant(s)
Vs.
Uttarakhand Electricity Regulatory Commission & OrsRespondent(s)**

Counsel for the Appellant(s) : Proxy counsel for
Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy for R.1
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2
Ms. Geeta Malhotra
Mr. Kamal Kant for R-3

ORDER

Learned counsel for respondent No.2 seeks two weeks time to file reply. He may file the same on or before 13.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.10.2016 after serving copy on the other side.

List the matter on **08.12.2016.**

**(I.J.Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**